

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA./TA/MP. No. 122/96 199

Shanwar Lal Pooat Versus Union of India and others

Date of Order	Orders
15.7.96	Mr.S.K.Jain, counsel for the applicant Mr.V.S.Gurjar, counsel for the respondents The learned counsel for the applicant states that the relief claimed in the OA by the applicant has been accorded by the respondent-department. The applicant, therefore, does not wish to press the Original application. The O.A. having become infructuous is dismissed with no order as to costs. (RATTAN PRAKASH) MEMBER (J)

Copy by BLS

for V.S. Gurjar

23/7/96

Copy issued to

cepp.

Vick

dt

306

30.7.96